GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2862 ANSWERED ON:13.03.2015 ADVERTISEMENT OF TOBACCO PRODUCTS Yaday Shri Om Prakash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has conducted any study/survey to ascertain the impact of advertisement and promotion of various tobacco products on their consumption in the country, if so, the details and the outcome thereof;
- (b) the provisions made by the Government to regulate advertisement of various tobacco products in electronic and print media in the country;
- (c) whether the Government proposes to introduce fresh measures to prohibit advertisements promoting consumption of tobacco products including gutkha and pan masala in print and electronic media; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a): As per the Report of the Tobacco Control in India (2004), tobacco advertising, in direct or indirect form, boosts consumption. There are independent studies that have been conducted to determine the impact of advertising and promotion of tobacco products on the consumption of these products by Indians. Evidence suggests that exposure to promotional activities for tobacco leads to initiation and progression of tobacco use. Research also corroborates that exposure to tobacco advertisements and receptivity to tobacco marketing are significantly related to increased tobacco use among students. Further, tobacco use in Indian movies has been independently associated with ever tobacco use among adolescents in India. Brief of the key studies on impact of advertising and promotion on youth uptake is annexed.
- (b) to (d): Section 5 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003(COTPA, 2003), prohibits all direct and indirect advertisements of the tobacco products. The said prohibition also extends to any activity that promotes the use or consumption of cigarettes or any other tobacco products.

The advertisement of Pan Masala is regulated by section 30 of the Food Safety and Standards (Packaging and Labelling) Regulations, 2011, issued under the Food Safety and Standards Act, 2006, which states that every package of Pan Masala and advertisement relating thereto, shall carry the warning, "Chewing of Pan Masala is injurious to health".

Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 dated 1st August 2011, issued under the Food Safety and Standards Act, 2006 by the Food Safety & Standards Authority of India (FSSAI), lays down that tobacco and nicotine shall not be used as ingredients in any food products. Therefore, Gutkha is a prohibited product, under the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 dated 1st August 2011, issued under the Food Safety and Standards Act, 2006, and hence its advertisement is also prohibited.